

MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 2nd June, 2014

F. No. P. 15025/262/2013-PA/FSSAI.—The following draft of certain regulations further to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, which the Food Safety and Standards Authority of India, with previous approval of the Central Government, proposes to make, in exercise of the powers conferred by clause (e) of sub-section (2) of section 92 read with sub-section (2) of section 16 of Food Safety and Standards Act, 2006 (34 of 2006) is hereby published as required under sub-section (1) of section 92 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of the period of thirty days from the date on which the copies of the official Gazette in which this notification is published are made available to the public;

Objections or suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi-110002;

The objections and suggestions, which may be received from any person with respect to the said draft regulations before the expiry of the period specified above, shall be considered by the aforesaid Authority.

DRAFT REGULATIONS

- 1 (1) These regulations may be called the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2014.
- (2) They shall come into force on the date of their final publication in the Official Gazette.
2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.9.30 relating to edible common salt, in sub regulation (5),—
 - a) after the figures and words, “99.0 percent sodium chloride content on dry weight basis”, the words and figures “when ferrous sulphate is used for fortification; minimum 98 per cent sodium chloride content on dry weight basis when ferrous fumarate in encapsulated form is used for fortification” shall be inserted;
 - b) In the table,-
 - (i) for the entries against Phosphorous as P_2O_5 , the entries “not more than 3100 parts per million” shall be substituted;

- (ii) for the entries against pH value in 5% aqueous solution, the entries "3.5 to 7.5" shall be substituted;
- c) in the proviso, for the words and figures "Sodium Hexametaphosphate (food grade) as stabilizer at concentration of not more than 1.0 per cent on dry weight basis", the words, letter and figures "food additives permitted in Appendix A and Hydroxy Propyl Methyl Cellulose, Titanium dioxide, fully Hydrogenated Soyabean oil and Sodium hexametaphosphate (all food grades) at concentration of not more than GMP and anti-caking agent not more than 2.0 per cent on dry weight basis, and the water insoluble matter wherein anti-caking agent is used shall not exceed 2.2 percent" shall be substituted.

D. K. SAMANTARAY ,Chief Executive Officer

[ADVT-III/4/Exty./191F/14]

Note:—The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 vide notification number F. No. 2-15015/30/2010 dated 1st August, 2010 and subsequently amended vide notification numbers:

- (i) F. No. 4/15015/30/2011, dated 7th June, 2013.
- (ii) F. No. P. 15014/1/2011-PFA/FSSAI, dated 27th June, 2013.
- (iii) F. No. 5/15015/30/2012, dated 12th July, 2013.